II.Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT.-1191/00]

- I. Notifications of the Ministry of Information and Broadcasting
- II. Report and Accounts (1998-99) of the Indian Institute of Mass Communication, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY. OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN JAITLEY): Sir, I lay on the Table —

I. A copy each (in English and Hinid) of the following Notifications of the Ministry of Information and Broadcasting, under sub-section (3) of Section 25 of the Press Council Act, 1978:-

- (1) G.S.R.445(E), dated 18.6.1999 publishing the Press Council (Procedure for Nomination of Members) Amendment Rules, 1999.
- (2) G.S.R.60(E), dated 24.1.2000 publishing the Press Council (Amendment) Rules, 2000.

II. A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Indian Institute of Mass Communication, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT.-1295/00]

Report and Accounts (1998-99) of the Bharat Ophthalmic Glass Limited, Durgapur and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABH BHAI RAMJIBHAI KATHIRIA): Sir, I lay on the Table—

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I. A copy each (in English and Hindi) of the following papers, under sub-section (I) of section 619A of the Companies Act, 1956:—

(a) Twenty-seventh Annual Report and Accounts of the Bharat Ophthalmic Glass Limited, Durgapur,for the year 1998-99, together withthe Auditor's Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon,

- (b) Statement by Government accepting the above Report.
- II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT.-1296/00]

Notification of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH): Sir, I lay on the Table under subsection (3) Section 49 of the Tea Act, 1953 a copy (in English and Hindi) of the Ministry of Commerce and Industry S.O No 1226(E) dated 9.12.1999 publishing the Tea (Marketing) Control (Amendment) Order, 1999. [Placed in Library. *See No.* LT.- 1393/00]

I. The Recovery of Debts due to Banks and Financial Institutions (Amendment) Ordinance, 2000

II. The Telecom Regulatory Authority of India (Amendment) Ordinance, 2000

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL): Sir I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:

- (1) The Recovery of Debts due to Banks and Financial Institutions (Amendment) Ordinance, 2000 (No. 1 of 2000), promulgated by the President on the 17th January, 2000.
- (2) The Telecom Regulatory Authority of India (Amendment) Ordinance, 2000 (No. 2 of 2000), promulgated by .the President on the 24th January, 2000. [Placed in Library. See No. LT.- 1290/00]